

INDIAN PENAL CODE (AMENDMENT) BILL

(Amendment of section 429)

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL

(Amendment of section 12)

Shri Dabhi (Kaira North): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

Shri Dabhi: I introduce the Bill.

FACTORIES (AMENDMENT) BILL

(Substitution of section 59)

Mr. Deputy-Speaker: **Shri A. K. Gopalan.**

Shrimati Renu Chakravarty (Basirhat): Sir, I have been authorised to move it.

Mr. Deputy-Speaker: There is no question of authority to move this. It is only after it is introduced.

An Hon. Member: Will it apply to the treasury benches?

Mr Deputy-Speaker: No; it does not apply. I will wait till hon. Members

Bill

come to this side. Hon. Members know too well that a number of people, **Shri Gopalan**, **Shrimati Renu Chakravarty** and others may join in this Bill or if she also undertakes the responsibility of signing the Statement of Objects and Reasons, certainly she could move it. The rules are a little different in respect of Private Members.

Shrimati Renu Chakravarty: I would just ask for clarification, for I had a feeling that this is going to happen.

Mr. Deputy-Speaker: It is under the original rule.

Shrimati Renu Chakravarty: Sir, we were told that we should not give notice of identical Bills. Then we are told anybody may introduce a Bill.

Pandit Thakur Das Bhargava (Gurgaon): The rule is there. No person can move for leave to introduce a Bill for another.

Shri Altekar: One Member cannot introduce for another; once it is introduced, one Member can proceed for another.

Mr. Deputy-Speaker: I am afraid the hon. Member has misunderstood the scope of the rule that has been passed. There is no objection to the tabling of any number of motions for leave to introduce Bills. But, when once a Bill is introduced and the House has taken possession of a particular Bill, then notices of other Bills will lapse. That is all. The Bill is there and in case the author of the Bill cannot attend for any reason he can authorise any other person to carry on with the further stages of the Bill. This is absolutely different. Under the existing rule nobody can authorise another Member to move for leave to introduce except in the case of a Government Bill where one Minister can authorise another. It is not so, so far as non-officials are concerned. The hon. Member will read the rule. **Shri Gopalan** is absent.

Shrimati Renu Chakravarty: This is a question of restricting our rights.

Mr. Deputy-Speaker: This rule has not been amended.